

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

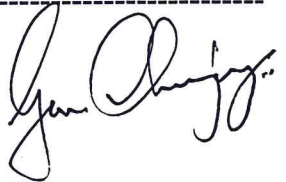
APPLICATION NUMBER :

PETITION NUMBER : TCP/358/ (IB)/2017

NAME OF THE PETITIONER(S) : USHA MARTIN LTD

NAME OF THE RESPONDENT(S) : RADIANT STEELS PVT LTD

UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1	GURU DHANANSAY FOR R. MURARI	COUNSEL FOR PETITIONER	

ORDER

Counsel for petitioner present and stated that he has no instructions from the client till now. He also stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016. Therefore, in view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.


(K. Anantha Padmanabha Swamy)
Member (Judicial)